

159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Draw-back (General) Thirty-first Amendment Rules, 1967, published in Notification No. G.S.R. 760 in Gazette of India, dated the 27th May, 1967.

(ii) G.S.R. 761 published in Gazette of India dated the 27th May, 1967, containing corrigendum to G.S.R. 446 dated the 1st April, 1967.

[Placed in Library, see No. LT-577/67.]

(3) A copy each of the following Notifications, under Section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Ninth Amendment) Rules, 1967, published in Notification No. G.S.R. 779 in Gazette of India dated the 25th May, 1967.

(ii) The Central Excise (Tenth Amendment) Rules, 1967, published in Notification No. G.S.R. 780 in Gazette of India dated the 25th May, 1967.

[Placed in Library, see No. LT-577/67.]

**REPORT OF NATIONAL BUILDINGS CONSTRUCTION CORPORATION**

Shri Baghu Ramaiah: On behalf of Shri Jagannath Rao, I beg to lay on the Table:—

(1) A copy of the Annual Report of the National Buildings Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor

General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(2) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-578/67.]

**REPORT OF FERTILIZER CORPORATION OF INDIA AND GOVERNMENT REVIEW THEREON**

Shri Baghu Ramaiah: I beg to lay on the Table:—

(1) A copy of the Annual Report of the Fertiliser Corporation of India Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(2) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-579/67.]

14.05 hrs.

**ELECTIONS TO COMMITTEES**

(1) CENTRAL COMMITTEE OF THE TUBERCULOSIS ASSOCIATION OF INDIA

The Minister of Health (Dr. S. Chandrasekhar): I beg to move:

"That in pursuance of clause 3(vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."